



ODISHA REAL ESTATE REGULATORY AUTHORITY
Block-A1, 3rd Floor, Toshali Bhawan, Satya Nagar, Bhubaneswar-751007

No. 1704 /ORERA
ORERA-REGN-DOA-13/2024

Dated 07/03/24

DIRECTION

u/s 37 of REAL ESTATE (R&D) ACT, 2016

Sub: Submission of Self-Declaration at the time of registration of a real estate project.

Whereas in order to ensure that homebuyers/allottees make an informed decision while purchasing apartment/plot from a particular promoter, it is felt necessary to provide to such homebuyers/allottees details of the status of earlier real estate projects taken up by such promoter in the capacity of Director/Partner/Proprietor, as the case may be, in Odisha or any other State/UT.

Whereas this matter has been carefully considered by the Authority;

Now, therefore, it is decided that while applying for registration of a real estate project, the applicant promoter/builder/developer shall upload a self-declaration in the format enclosed here with in his/their letterhead disclosing the required information.

The above order shall come into force with immediate effect.


Member(Judl.)


Member(Admn.)


Chairperson

**Self-Declaration at the time of registration
of real estate project**

1. Name of the promoter/builder/developer*:
(* includes a proprietor/ firm/company)

2. Office Address:

3. Status of real estate projects:

1 Sl. No.	2 Name of the project with address	3 RERA Registration No. & Year	4 Date of completion as per RERA Registration Certificate	5 Whether complete/ ongoing	6 Any complaint /execution case pending against the project in court of RERA. If yes, quote, complaint/exe cution case No. & year	7 Any order issued against the promoter/project by RERA. Give details of CC/EC Number.	8 If yes to query at column No.7 give a status of compliance
1							
2							
3							

_____ (Signature)

Date:

_____ (Name & Designation)

Place: